विधान सभा प्रश्न क्र. 538 के प्रश्नांश "क" के संलग्न पत्र [21/12/2022]

परिशिष्ट -

प्रश्न सं. [ क्र. 538 ]

# IN THE HIGH COURT OF MADHYA PRADESH
# AT INDORE
## WP No. 25999 of 2022
*(JOYS Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 11-11-2022**

Shri A.K. Sethi, Senior Counsel with Shri Rahul Sethi, counsel for the Petitioner.

Shri Shrey Raj Saxena, Dy.A.G. for respondent Nos.1,2 and 4 on advance notice.

Learned Senior Counsel for petitioner has submitted that Tahsildar has decided the title in the present case without any authority.

Issue notice to the respondents on payment of P.F. within 7 working days by both modes, returnable within 4 weeks.

Till next date of hearing, the operation of the impugned order dated 2.11.2022 (Annx.P/5) passed by respondent No.4 shall remain stayed.

List along with W.P.No. 25979/2022.

C.c. as per rules.

सत्यमेव जयते

**(VIJAY KUMAR SHUKLA)**
**JUDGE**

MK

Signature Not Verified
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Date: 2022.11.14 16:40

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